

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).8250-8251/2024

(Arising out of impugned final judgment and order dated 27-03-2024 in WPIL No. 281/2014 and 27-03-2024 in WPIL No. 63/2022 passed by the High Court of Gujarat at Ahmedabad)

AGRICULTURE PRODUCE MARKET COMMITTEE, SURAT

Petitioner(s)

VERSUS

STATE OF GUJARAT & ORS.

Respondent(s)

(WITH IA No.83594/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.83595/2024-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 8321-8323/2024 (III)

(WITH IA No. 84623/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 15401/2024 (III)

(WITH IA No. 83647/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 83646/2024 - PERMISSION TO FILE SLP)

Date : 19-04-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.

Mr. B.S. Patel, Sr. Adv.

Mr. Amar Dave, Sr. Adv.

Mr. Ankur Saigal, Adv.

Mr. Nikunt Ravat, Adv.

Mr. Zaki Sheikh, Adv.

Mr. Abha Saigal, Adv.

Ms. Lakshmi Iyer, Adv.

Mr. Kartik Sharma, Adv.

Mr. Abhinav Agrawal, AOR

Mr. Nidhesh Gupta, Sr. Adv.

Mr. Mahesh Agarwal, Adv.

Mr. Rishi Agrawala, Adv.

Mr. Divyanshu Srivastava, Adv.

Mr. Karan Verma, Adv.

Mr. E. C. Agrawala, AOR

Mr. Shyam Divan, Sr. Adv.
Ms. Misha Rohatgi, AOR
Mr. Nakul Mohta, Adv.
Mr. Amulya Upadhyay, Adv.
Mr. Puneet Pathak, Adv.
Mr. Ayush Kashyap, Adv.

For Respondent(s) Mr. Alok Bhachawat, Adv.
Ms. K. V. Bharathi Upadhyaya, AOR
Mr. Yadh Singhania, Adv.
Mr. Deepan Desai, Adv.
Mr. Anmol Gupta, Adv.
Mr. Yash Singhania, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP (C) Nos 8250-8251 of 2024

- 1 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution.
- 2 The Special Leave Petitions are accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

SLP (C) Nos 8321-8323 of 2024

- 4 After the dismissal of the Special Leave Petitions filed by the Agriculture Produce Market Committee [SLP(C) Nos 8250-8251 of 2024], Mr Nidhesh Gupta, senior counsel appearing on behalf of the petitioner, states that his client is advised to withdraw the Special Leave Petitions so as to enable the petitioner to work out its remedy before the High Court in regard to the investment which has been made in the project.
- 5 The Special Leave Petitions are dismissed as withdrawn.

Special Leave Petition (Civil) Diary No 15401 of 2024

- 6 Permission to file the Special Leave Petitions granted.
- 7 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution.
- 8 The Special Leave Petitions are accordingly dismissed.
- 9 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**